In the Central Administrative Tribunal Calcutta Bench

MA 261 of 1998 (OA 1148 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Calcutta Telephones

Vs.

H.K. Biswas & Ors.

For the Applicant : Mr. B.K. Chatterjee, Advocate

For the Respondents: None

Heard on : 24-9-98

Date of Judgement: 24-9-98

ORDER

Id. Advocate Mr. Chatterjee on behalf of the applicant submits that he filed this application for extension of time to finalise the matter as per direction contained in the order deted 10.3.98. He further submits that the matter has been finally concluded by the authority; but due to pendency of this application they could not pass the order.

- None appears on behalf of the respondents.
- Considering the facts submitted by Id. Advocate Mr. Chatterjee, I extend only one month's period from to-day and no further time will be extended in this regard. Accordingly, MA application is disposed of.

(D. Purkayastha) Member (J)